NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: SHRI SHYAM BABU GAUTAM HON'BLE MEMBER (TECHNICAL) **TMT. T.KRISHNA VALLI HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/59/KOB/2024 in CP(IB)/1/KOB/2021
SECTION	SEC 60 (5) IBC
NAME OF PARTIES	STATE TAX OFFICER V/S DILEEP K P (RP) IN THE MATTER OF NUCLEUS PREMIUM PROPERTIES PVT LTD AND ANOTHER..
PETITIONERS ADVOCATE/ PROFESSIONAL	ARUN CHANDY (GOVT. PLEADER)
RESPONDENTS ADVOCATE/ PROFESSIONAL	

Office Notes

06 FEB 2023

O R D E R

IA(IBC)/59/KOB/2024 in CP(IB)/1/KOB/2021

This is an IA bearing No. 59/KOB/2024 filed by the Applicant, Viz., The State Tax Officer, State Goods and Services Taxes Department, Ernakulam, Kerala under Section 60(5) of IBC read with Rule 11 of NCLT Rules, 2016. In the said application, the applicant has arrayed 2 Respondents as parties.

Learned Government Pleader, Mr. Arun Chandy appears on behalf of the Applicant. Learned Authorised Representative CS, Mr. N R Krishnan Unni appears along with Learned Resolution Professional, Mr. Dileep KP (R1), hence service of notice is waived.

Registry is directed to issue notice to R2 returnable on 14.02.2024. In addition to above, the Petitioner is also directed to issue notice to R2 by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith a proof of service of notice served on R2 at least three days before the next date of hearing.

Respondents are at liberty to file reply, if any, before the adjourned date after serving copy of the same on the Counsel appearing for the Applicant.

List the matter for further consideration on **14.02.2024.**

Sd /- **Sd /-**

SHYAM BABU GAUTAM
MEMBER (TECHNICAL)

T.KRISHNA VALLI
MEMBER (JUDICIAL)